

ITEM NO.2

COURT NO.11

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 7502/2019

(Arising out of impugned final judgment and order dated 28-02-2019 in CRLAP No. 1056/1983 passed by the High Court Of Judicature At Allahabad)

RAVINDRA SINGH & ORS.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

(IA No. 66514/2019 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 38489/2021 - EXEMPTION FROM FILING O.T.

IA No. 134725/2020 - EXEMPTION FROM FILING O.T.

IA No. 66515/2019 - EXEMPTION FROM FILING O.T.

IA No. 37527/2021 - GRANT OF BAIL

IA No. 22306/2021 - GRANT OF BAIL

IA No. 38488/2021 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

IA No. 134724/2020 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

WITH

Crl.A. No. 1431/2019 (II)

(IA No. 120439/2019 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 120438/2019 - EXEMPTION FROM FILING O.T.)

Date : 27-02-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ANIRUDDHA BOSE

HON'BLE MR. JUSTICE SUDHANSHU DHULIA

For Petitioner(s) Mr. Sibbo Sankar Mishra, AOR

Mr. Vipin Singh Bansal, Adv.

Ms. Amrita Verma, Adv.

Mr. Jagjit Singh Chhabra, AOR

For Respondent(s)

Mr. Ankit Goel, AOR

Ms. Abha R. Sharma, AOR

UPON hearing the counsel the Court made the following
O R D E R

List on 3rd March, 2023 to enable the learned counsel for the State to obtain instructions as regards the date on which the admission of the petitioner no. 1 in the concerned hospital.

(SONIA BHASIN)
COURT MASTER (SH)

(RAM SUBHAG)
COURT MASTER (NSH)